

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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## ORDER

No. 1008/LP Dated 06.11.2019

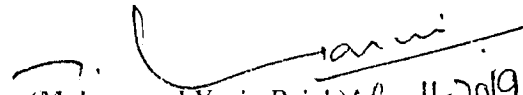
In exercise of powers vested under Chapter-XVII (Oath Commissioners) Rule 186 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners for the term of two years and place of practice shown against their respective names from the date of the order:-

S. No.	Name of the Applicant	Date of Birth	Enrollment No. & Date	Area of Practice	Period for practice as an Oath Commissioner
1	Ms. Suditi Suri, Advocate D/O Sh. Som Nath R/O Suri Attraction House, Ward No.6, R.S. Pura, Jammu	23.02.1986	JK-33/2015 Dt.20.02.2015	District Court Complex, Jammu	Two Years
2	Ms. Amtul Basit Deva, Advocate D/O Sh. Abdul Bari Deva R/O Sherpura, Anantnag A/P Padshahibagh near Wanposh Hotel, Srinagar	23.03.1987	JK-277/2015 Dt.08.07.2015	Distt. Court Complex Srinagar	Two Years
3	Mr. Zahoor Ahmad Malik, Advocate S/O Sh. Nazeer Ahmad Malik R/O Semapah Beerwah, Budgam	05.03.1988	JK-683/2017 Dt.28.11.2017	Munsiff Court Beerwah	Two Years
4	Mr. Khud Isfandyar Iqbal, Advocate S/O Sh. Mohammad Iqbal Sofi R/O Kral Khud Habba Kadal, Srinagar	20.11.1986	JK-446/2018 Dt.01.08.2018	District Court Complex Srinagar	Two Years
5	Mr. Jai Kumar Bhat, Advocate S/O Sh. Arjan Bhat R/O Jai Vijay Nivas, Chinar Enclave, Lane-5, Ban Talab Barnai Road, Jammu	10.05.1949	JK-172/2008	High Court Wing Jammu	Two Years

The Oath Commissioners, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

- The Oath Commissioners shall hold office only for the term of validity under Rule 189 of the Jammu and Kashmir High Court Rules, 1999.
- All Oath Commissioners shall deposit their Registers and Counterfoils of their receipt books as maintained by them under Rule 110 and 112 respectively after expiry of the term of their appointment with the concerned District and Sessions Judge or Registrar, High Court, as the case may be, in terms of Rule 191 (4) and 195 Chapter-XVII.
- Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him/her under Rule 189 of the rules.

By order

  
(Mohammad Yasin Beigh) 06-11-2019  
Additional Registrar

No. 20/92-2/2/LP Dated 6.11.2019

**Copy forwarded to the:-**

1. Principal Secretary to Hon'ble the Chief Justice
2. Secretary to Hon'ble Mr. Justice Sanjay Kumar Gupta
3. Secretary to Hon'ble Mr. Justice Rashid Ali Dar  
..... for information of their Lordships.
4. Registrar Vigilance, High Court of J&K at Srinagar
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. Principal District & Sessions Judge, Jammu/Srinagar/Budgam.
7. President J&K High Court Bar Association, Jammu/Srinagar.
8. District President Bar Association Budgam.  
.....for information
10. Manager Govt. Press, Jammu for publication in the next issue of Govt. Gazette.
- ✓ 11. In-charge N.I.C. High Court of Jammu for uploading on the official Website of J&K High Court.
12. Mr./Ms. \_\_\_\_\_, Advocate.  
.....for information.

Additional Registrar  
106-11-2019  
Anvi  
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